

ITEM NO.6 Court 13 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 9725/2021

(Arising out of impugned final judgment and order dated 04-03-2021 in CRLA No. 261/2006 passed by the High Court of Judicature at Allahabad)

KAMAL SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 53915/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 53916/2021 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 9726/2021 (II)

(IA 53857/2021 - EXEMPTION FROM SURRENDERING WITHIN TIME, IA No. 53864/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 53865/2021 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 9727/2021 (II)

(IA 74054/2021 - EXEMPTION FROM FILING O.T., IA 74055/2021 - FOR EXEMPTION FROM SURRENDERING WITHIN TIME ON and IA No. 74054/2021 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 9597/2021 (II)

(IA No. 54286/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 54285/2021 - EXEMPTION FROM FILING O.T.)

Date : 11-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Vivek Vidyarthi, Adv.
 Mr. Gagan Sanghi, Adv.
 Mr. Rameshwar Prasad Goyal, AOR

 Mr. Sudhir Mendiratta, AOR

For Respondent(s) Mr. Ankit Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners submits that all the petitioners have been convicted under Section 302 IPC with the aid of Section 149 IPC and even their presence as per statement of PW-1 and PW-2 who are the injured eye witnesses is also doubtful. At the same time the nature of injury does not support their statement. However, the gun shot injury was specifically assigned to Amar Singh.

Leave granted.

Interim relief rejected.

List the matter for hearing as per its priority.

(NEETA SAPRA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)